

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT – II**

**Item No. 208**  
**(IB)-2963(ND)2019**  
**IA-1700/2021& IA-2638/2021**

**IN THE MATTER OF:**

**Tarun Khanna**

... **Applicant/Petitioner**

**Versus**

**M/s. Deltronix India Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 13.07.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Adv Sanyam goell, Adv Mohtashim Kibriya and Adv Deepak Motal for RP, Ms. Priyadarshni Dewan for R-1 and R-2

**ORDER**

**IA-1700/2021:** None appeared for the R-3. Ms. Priyadarshni Dewan appeared for R-1 and R-2 and seeks time to file the reply. Two weeks' time is granted. Rejoinder if any, within a week from date of the receipt of the reply.

List the matter on 18.08.2021.

**IA-2638/2021:** By filing this Application, the Applicant has prayed for exclusion for 42 days commencing from 19.04.2021 to 31.05.2021, on the ground of lockdown imposed by the State Government. Heard Ld. Counsel appearing for Applicant.

Considering the submissions and the fact that in other matters also, we have excluded the period on the ground of lockdown, the prayer is hereby allowed. The period of 42 days commencing from 19.04.2021 to 31.05.2021 is excluded from the period of CIR process.

With this, **the IA stands Disposed of.**

  
**(L. N. GUPTA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**